

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI, (COURT-II)

Item No. 101
(IB)-279/ND/2021

IN THE MATTER OF:

Jeet Mal Choraria

... **Applicant/Petitioner**

Vs.

M/s. Unik Bazar Ltd.

... **Respondent**

Under Section: 9 of IBC, 2016

Order delivered on 07.06.2021

CORAM:

**SHRI. ABNI RANJAN KUMAR SINHA,
HON'BLE MEMBER (J)**

**SHRI. L. N. GUPTA,
HON'BLE MEMBER (T)**

PRESENT:

Adv. Anand Prakash for the Petitioner

ORDER

Heard the Ld. Counsel appearing for the Petitioner. In the course of hearing, we notice that the claim of the Applicant is based on the invoices raised but the demand notice sent by the Applicant is in Form-3. Therefore, the Applicant is well advised to convince whether it is in terms of Rule 5 of the Adjudicating Authority Rules, 2016. List the matter after a week on 14.07.2021.

Sd/-
(L. N. GUPTA)
MEMBER (T)

Sd/-
(ABNI RANJAN KUMAR SINHA)
MEMBER (J)